

**IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE COURT
COMPLEX, NEW DELHI.**

CC No. 269/2019

CBI Vs. M/s Suhrit Services Pvt Ltd & Others.

23.06.2020

Present:- Dr. Jyotsna Pandey, ld. PP for CBI.
A1 to A4 are absconding.
None for A5 and A6.

Present proceedings have been taken up through Video Conference hosted by court reader Sh. Virender Yadav.

On the last date of hearing directions were issued to send electronic notices to Ld. Counsel for accused persons as also to Ld. PP for CBI asking them to convey their consent as to whether they would want to address the arguments on charge through Video Conference.

Ld. Counsel for A-5 (Rajesh Kumar) and A6 (Sushil Kumar) have replied through their respective e-mails that they are not willing to address the arguments through the mode of Video Conference. The e-mails are taken on record.

Ld. PP for CBI however, has conveyed her consent for addressing arguments through Video Conference.

In view of unwillingness of Ld. Counsel for A-5 and A6 for addressing arguments through Video Conference, this court has no option but to further adjourn the matter.

Be listed on 18.7.2020.



**(AJAY GULATI)
Spl. Judge (PC Act),CBI-12
RADCC/New Delhi/23.06.2020**